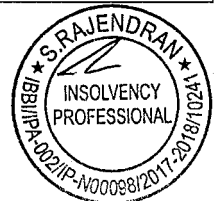


FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
A&N SEAWAYS AND PROJECTS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	A&N Seaways and Projects Private Limited
2.	Date of incorporation of corporate debtor	17.07.2019
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U61100TN2019PTC130577
5.	Address of the registered office and principal office (if any) of corporate debtor (As per MCA Records)	Registered office: No. 39B, Chakrapani Colony, 1st Street North Parade Road, St. Thomas Mount, Saidapet, Chennai –600016
6.	Insolvency commencement date in respect of corporate debtor	09.12.2025 (Order Received on 18.12.2025)
7.	Estimated date of closure of insolvency resolution process	06.06.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	S Rajendran IBBI Regn. No. IBBI/IPA-002/IP-N00098/2017-18/10241
9.	Address and e-mail of the interim resolution professional, as registered with the Board	2nd Floor, Hari Krupa, 71/1, Mc Nicholas Road, Chetpet, Chennai - 600 031. Email: cs.srajendran.associates@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C/o: S Rajendran & Associates 2nd Floor, Hari Krupa, 71/1, Mc Nicholas Road, Chetpet, Chennai - 600 031. Email: cirp.anseaways@gmail.com
11.	Last date for submission of claims	01.01.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA



Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of a corporate insolvency resolution process of the **A&N SEAWAYS AND PROJECTS PRIVATE LIMITED** on **09.12.2025**.

The creditors of **A&N SEAWAYS AND PROJECTS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **01.01.2026** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 21.12.2025
Place: Chennai



S. Rajendran
21/12/25

S Rajendran
Interim Resolution Professional
In the matter of A&N Seaways and Projects Private Limited
IBBI Regn. No. IBBI/PA-002/IP-N00098/2017-18/10241
Authorisation for Assignment valid till 31st December 2026

The Kerala Minerals and Metals Ltd
(A Govt. of Kerala Undertaking) Sankaramangalam, Kollam-691 583
Phone: 0476-2651215 to 2651217, e-mail: md@kmmml.com, URL: www.kmmml.com

TENDER NOTICE
For more details, please visit E-Tendering Portal, <https://etenders.kerala.gov.in> or www.kmmml.com

Sl No.	Tender ID	Items
1	2025_KMML_822744_1	Fabrication and supply of Blow Down Tank

Chavara 20.12.2025 Sd/- Managing Director for The Kerala Minerals and Metals Ltd

SBI
Network Technology Department, State Bank of India,
Global IT-Centre, Sec-11, CBD Belapur, Navi Mumbai-400 614

CORRIGENDUM - 2
Please refer to RFP No. SBI/GTC/NWTECH/2025-26/1411 dated 20.11.2025 for Procurement of Network Performance Monitoring and Diagnostic (NPM) Solution. Corrigendum - 2 dated 19.12.2025 can be accessed under Procurement News at Bank's website <https://sbi.bank.in> or e-Procurement agency portal <https://etender.sbi/SBI/>

Place: Navi Mumbai
Date: 21.12.2025
Sd/- Deputy General Manager (Network Technology Dept.)

CUBICAL FINANCIAL SERVICES LIMITED
Regd. Office: 456, Aggarwal Metro Heights, Netaji Subhash Place, Pitampura, New Delhi-110034
CIN: L65993DL1990PLC040101
Ph.: 011-47057757, Email id: cubfinser@yahoo.com

NOTICE
Special Window for Re-lodgement of Transfer Requests of Physical Shares of Cubical Financial Services Limited

Pursuant to SEBI Circular No. SEBI/HO/MIRSD/MIRSD-POD/PICIR/2025/97 dated July 2, 2025, all Shareholders of the Company are hereby informed that a Special Window is open for a period of six months, from July 7, 2025 till January 6, 2026 for re-lodgement of transfer requests of physical shares, which were lodged prior to the deadline of April 1, 2019 and rejected/returned/not attended to due to deficiency in the documents/process or otherwise. Investors who have missed earlier deadline of March 31, 2021 (the cut-off date for re-lodgement of transfer deeds) can take this opportunity by furnishing the necessary documents to the Company's Registrar and Transfer Agent M/s Beetal Financial & Computer Services Pvt.Ltd., BEETAL HOUSE, 3rd Floor, 99, Madangir, Behind LSC, New Delhi - 110062, Tel 011-29961281-283, 26051061, email: beetalra@gmail.com

For Cubical Financial Services Limited
Sd/-
Ashwani Kumar Gupta (Managing Director)
Place: New Delhi
Date: 20.12.2025

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary enquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

FOR DAILY BUSINESS.

FINANCIAL EXPRESS

THE BUSINESS DAILY.

पंजाब नैशनल बैंक Punjab National Bank
Centralized Procurement & Partnership Division, HO, 5, Sansad Marg, New Delhi -110001
(Email ID: cpdp.processing@pnb.bank.in, Phone: 011-23311452)

TENDER NOTICE 20.12.2025
Punjab National Bank invites online bids (both technical and commercial) through GeM Portal (Government e Marketplace) from eligible bidders for Procurement of Supply, installation, maintenance of Solar UPS solution for Capex ATMs on Rental Basis for 300 (+ 20%) sites. Interested bidders may visit website <https://gem.gov.in/> for details. BID NO: GEM/2025/B/7026372. Last date for online bid submission is 10.01.2026 at 1600 hrs. Pre-Bid Meeting is scheduled on 31.12.2025 at 1200 hrs. Chief Manager

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF A&N SEAWAYS AND PROJECTS PRIVATE LIMITED

RELEVANT PARTICULARS

Sr. No.	Particulars	Details
1	Name of corporate debtor	A&N Seaways and Projects Private Limited
2	Date of incorporation of corporate debtor	17.07.2019
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U61100TN2019PTC130577
5	Address of the registered office and principal office (if any) of corporate debtor (As per MCA Records)	Registered office: No. 39B, Chakrapani Colony, 1st Street North Parade Road, St. Thomas Mount, Saidapet, Chennai - 600016
6	Insolvency commencement date in respect of corporate debtor	09.12.2025 (Order Received on 18.12.2025)
7	Estimated date of closure of insolvency resolution process	06.06.2026
8	Name and registration number of the insolvency professional acting as interim resolution professional	S Rajendran IBBI Regn. No. IBBI/PA-002/IP-000098/2017-18/10241
9	Address and e-mail of the interim resolution professional, as registered with the Board	2nd Floor, Hari Krupa, 7111, Mc Nicholas Road, Chetpet, Chennai - 600 031. Email: cs.srajendran.associates@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	C/o: S Rajendran & Associates 2nd Floor, Hari Krupa, 7111, Mc Nicholas Road, Chetpet, Chennai - 600 031. Email: cirp.anseaways@gmail.com
11	Last date for submission of claims	01.01.2026
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, as ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorised Representatives of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of a corporate insolvency resolution process of the A&N SEAWAYS AND PROJECTS PRIVATE LIMITED on 09.12.2025. The creditors of A&N SEAWAYS AND PROJECTS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 01.01.2026 to the Interim Resolution Professional at the address mentioned above under entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in form, post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

S Rajendran
Interim Resolution Professional
In the matter of A&N Seaways and Projects Private Limited
IBBI Regn. No. IBBI/PA-002/IP-000098/2017-18/10241
Authorisation for Assignment valid till 31st December 2025
Place: Chennai
Date: 21.12.2025

IMP POWERS LIMITED
CIN: L31300DN1961P1C000232
Registered Office: Survey No. 263/3/2/2, Village Sayli, Umar Kain Road, Silvassa, Dadra & Nagar Haveli - 396 230
Office: CH-7, Inspire Business Park, Shantigram, SG, Highway, Ahmedabad - 382 421 | Tel. No.: +91-0260-2464100 / +91-79-2655 4100
Website: www.imp-powers.com | Email ID: info@imp-powers.com

NOTICE
Special Window for Re-lodgement of Transfer Requests of Physical Shares

Investors of the Company are hereby informed that pursuant to SEBI Circular No. SEBI/HO/MIRSD/ MIRSD-POD/PICIR/2025/97 dated 2nd July, 2025, a special window has been opened for a period of six months from 7th July, 2025 to 6th January, 2026 to facilitate transfer requests of physical shares. This facility is available for Transfer Deeds which were originally lodged before 1st April, 2019 but were rejected / returned / not attended due to deficiency in the documents/process or otherwise. The shares re-lodged for transfer during the above window will be processed only in dematerialised form. Eligible investors who have missed the 31st March, 2021 deadline for re-lodgment of transfer documents are encouraged to avail advantage of the opportunity by furnishing the requisite documents to the Company's Registrar and Share Transfer Agent (RTA)- MUFG Intime India Private Limited, C-101, Embassy 247, LBS Marg, Vikhroli (West), MUMBAI - 400083; Phone Nos. (0) 810 811 6767 and Email: investor.helpdesk@in.mpm.mufg.com. Transfer requests submitted after 6th January, 2026 will not be accepted by the Company / RTA. The aforesaid information is also being made available on the website of the Company <https://www.imp-powers.com/>

For Kind Attention of Shareholders: Shareholders holding shares in Physical form are requested to dematerialize their shares / complete their KYC (Email address, PAN, Bank A/c details etc.) with the Company's RTA.

Date: 20-12-2025
Place: Ahmedabad
By Order of the Board For, **IMP Powers Limited**
Sd/- **Rakesh Shah**
Chairman - DIN : 00421920

बैंक ऑफ बड़ौदा Bank of Baroda

REDEMPTION NOTICE
Notice under Rule 8(6) of the Security Interest (Enforcement) Rules, 2002
BOB.ZOSARB.RNV.2025-26/ Date 17.12.2025

To,
Mr. Ram Narendra Vora
Hira Kunj, Room No.2, Plot No.2, Plot No.154, Opp. Blue Diamond Hotel, Sector 12, Vashi, Navi Mumbai-400703
Mr. Ram Narendra Vora
Flat No.3601, 36th Floor, in Project 'Nivasi Avisaa' Situated at Plot No. 7A, Sector 13, Sanpada, Navi Mumbai-400705
Mrs. Rekhaben Lalit Vora
Flat No. B-2401, Plot No.1, Iraisaa Building, Behind Fullstop Mall, Palm Beach Road, Sector 19, Sanpada, Navi Mumbai-400705
Mr. Shyam Lalit Vora
Flat No. B-2401, Plot No.1, Iraisaa Building, Behind Fullstop Mall, Palm Beach Road, Sector 19, Sanpada, Navi Mumbai-400705

Re: Notice under Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act, 2002).
Ref :- 1. Demand Notice dated 17-03-2023 issued u/s 13 (2) of SARFAESI Act 2002.
2. Possession Notice dated 07-09-2023 issued u/s 13 (4) of SARFAESI Act 2002.

Dear Sir,
Whereas the Authorised Officer of the Bank of Baroda, Malabar Hill Branch 37-B, Dolat Niketan, Ridge Road, Mumbai 400006, being Secured Creditor Bank in exercise of the powers conferred u/s 13(2) of the SARFAESI Act 2002 (hereinafter referred as "Act") read with Rules 3 of Security Interest (Enforcement) Rules 2002 (hereinafter referred as "Rules") issued demand notice dated 17-03-2023 calling upon you being Borrowers (s)/ Mortgagor (s) / Guarantor (s) to repay the amount stated in the said demand notice within 60 days from receipt of said notice.

And whereas you have failed to repay the amount, the Authorised Officer of the Bank in exercise of the powers conferred u/s 13(4) of the said Act read with Rule 4 and/or Rule 8 of the Rules have taken over the Possession of Secured Assets (hereinafter referred as the said properties) more particularly described herein below Schedule.

Even after taking possession of the secured asset, you have not paid the amount due to Bank as mentioned in above Possession Notice. Your attention is invited to the provisions of sub-section (8) of Section 13 of SARFAESI Act, 2002 in respect of time available, to redeem the secured assets.

Therefore you are all requested to pay the dues as mentioned in possession notice along with applicable interest, cost, charges & expenses within 30 days from receipt of this notice and redeem the secured asset as mentioned below. In case you fail to pay the above mentioned dues & redeem the secured asset within 30 days from receipt of this notice, Bank will be constrained to sell the secured asset through public e-Auction by publication of e-Auction Sale notices. The date, time of e-auction and Reserve Price of the property shall be informed to you separately.

Schedule of Secured Assets/Properties

S. No.	Description of the Movable/Immovable Properties	Date of Possession	Type of Possession (Symbolic/Physical)	Date of Publication of Possession Notice (For Immovable property only)
1	Equitable Mortgage of Flat No. 3601 on 36th Floor, Admeasuring about 122.889 square meters of Carpet area equivalent to 1322.286 square feet or thereabout in the complex/ project known as 'Nivasi Avisaa' along with 2 covered car parking in the name of Mr. Ram Narendra Vora situated at Plot No. 7A, in Sector No.13, Situated, lying and being at Sanpada, Navi Mumbai - 400705.	07-09-2023	Symbolic	09-09-2023

Yours faithfully,
Authorized Officer
Bank of Baroda
Recovery Branch

NOTICE
Notice is hereby given that the share certificate(s) of UltraTech Cement Limited ("Company") bearing Certificate No. 249337 with Distinctive Nos. 132829091-132829131 under Folio No. 81491259 and Certificate No. 9215312 with Distinctive Nos. 132033040-132033048 under Folio No. 81115800, standing in the name(s) of Mr. Govind Jannadas Dhrona (Joint Holder 1: Mr. Haridas Jannadas Dhrona), have been lost or mislaid. The undersigned has applied to the Company for issuance of duplicate share certificate(s) in respect of the said shares. Any person having any claim in respect of the said shares is requested to lodge the same in writing with the Company's Registrar and Transfer Agent, KFin Technologies Limited, Selenium Tower B, Plot Nos. 31-32, Gachibowli, Financial District, Hyderabad - 500032, within one month from the date of publication of this notice, failing which the Company shall proceed to issue duplicate share certificate(s).

Name of the shareholder(s)
Mr Govind Jannadas Dhrona
Jh1: Mr Haridas Jannadas Dhrona

Place: Mumbai
Date: 20-12-2025

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR BLU-SMART MOBILITY LIMITED
OPERATING IN THE SECTOR OF ELECTRIC RIDE-HAILING MOBILITY SERVICE AND EV CHARGING NETWORK AT DELHI, BENGALURU & GURGAON
(Under sub-regulation 1(i) of regulation 38A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

Sr. No.	Particulars	Details
1.	Name of the Corporate debtor along with PAN/ CIN/ LLP No.	Blu-Smart Mobility Limited CIN: U74999G2018PLC104895 PAN: AAHC05257B
2.	Address of the Registered office	Regd. Office: 15th Floor, A Block, Westgate Business Bay, S G Road, Jyraj Park, Ahmedabad, Gujarat, India, 380051.
3.	URL of website	http://www.blu-smart.com
4.	Details of place where majority of fixed assets are located	Delhi, Gurgaon, Bengaluru and in other locations
5.	Installed capacity of main products/ services	Company is into the business of Electric ride-hailing mobility service and EV charging network
6.	Quantity and value of main products/ services sold in last financial year	Turnover as on 31-03-2024 - Rs. 4109.68 Lakhs
7.	Number of employees/workmen	No information available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought by sending email at cirp.blusmart@npvinsolvency.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be sought by sending email at cirp.blusmart@npvinsolvency.in
10.	Last date for receipt of expression of interest	05-01-2026
11.	Date of issue of provisional list of prospective resolution applicants	08-01-2026
12.	Last date for submission of objections to provisional list	13-01-2026
13.	Date of issue of final list of prospective resolution applicants	23-01-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	28-01-2026
15.	Last date for submission of resolution plans	27-02-2026
16.	Process email id to submit expression of interest	cirp.blusmart@npvinsolvency.in
17.	Details of Corporate Debtor's registration status as MSME	No information available

IPV - NPV Insolvency Professionals Private Limited (Formerly Known as Mantrah Insolvency Professionals Private Limited) Through its director - Mr. Ritesh Prakash Aditya Resolution Professional In the Matter of Blu-Smart Mobility Limited
IBBI Reg. No. IBBI/IPV-0040/IPA-2/2022-23/50021
Validity of AFR: December 31, 2025
Date: December 21, 2025
Place: Ahmedabad
Email for Correspondence - cirp.blusmart@npvinsolvency.in

THE ORISSA MINERALS DEVELOPMENT COMPANY LTD.
(A Government of India Enterprise)
CIN: L51430OR1918GOI034390
Regd. Office: Ground Floor, SAIL Building, Plot-271, Bidyut Marg, Unit-IV, Shastri Nagar, Bhubaneswar, Khordha, Odisha, India-751001
Email: info.birdgroup@birdgroup.co.in, Website: www.birdgroup.co.in

STATEMENT OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE HALF YEAR ENDED 30th SEP'2025 - IND-AS COMPLIANT (Rs.in Lakhs)

SL. NO.	PARTICULARS	Half Year Ended		Year Ended 31.03.2025 (Audited)
		30.09.2025 (Reviewed)	30.09.2024 (Audited)	
1	Total Income from Operation / Other Income	4,744.05	3,858.04	7,100.17
2	Net Profit / (Loss) for the period (Before Tax, exceptional and / or extra ordinary items)	47.96	(88.63)	(4,840.40)
3	Net Profit / (Loss) for the period Before Tax (after exceptional and / or extraordinary items)	47.96	(88.63)	(4,840.40)
4	Net Profit / (Loss) for the period after Tax (after exceptional and / or extra ordinary items)	47.96	(88.63)	(4,840.40)
5	Total Comprehensive income for the period [comprising profit / (loss) for the period(after tax) and other comprehensive income (after tax)]	35.49	(128.68)	(4,022.39)
6	Paid up Equity Share Capital	60.00	60.00	60.00
7	Reserves (Excluding revaluation reserve) as shown in the audited balance sheet of the previous year	(5,182.31)	(1,262.60)	(5,217.81)
8	Net Worth	(5,122.31)	(1,202.60)	(5,157.81)
9	Earning per share (of Re. 1/-each) (for continuing and discontinued operations):-			
	1. Basic:	0.59	(2.14)	(67.04)
	2. Diluted:	0.59	(2.14)	(67.04)

1. The above results of the Company were approved by the Board of Directors at their respective meetings held on 19th December 2025.
2. The above is the extract of the detail format of Annual Financial Result filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full Format of the Annual Financial Results are available on the Company's Website: www.birdgroup.co.in, the NSE (www.nseindia.com), the BSE (www.bseindia.com) and the CSE (www.cse-india.com).

For and on behalf of the Board of Director
Sd/-
(Vasudha Chandra Suratkal)
Managing Director
Place: Bhubaneswar
Date: 19th December 2025

EASTERN INVESTMENTS LIMITED
CIN: L65993OR1927GOI034842
Regd. Office: Plot No:255, Pristine Green, Pokhariput, Bhubaneswar-751020

Statement of Standalone & Consolidated Reviewed Financial Results For the Quarter and Half Year Ended 30th Sept' 2025 (Rs.in Lakhs)

Sl. No.	Particulars	Standalone		Consolidated	
		Half Year Ended 30.09.2025 (Reviewed)	Year Ended 31.03.2025 (Audited)	Half Year Ended 30.09.2025 (Reviewed)	Year Ended 31.03.2025 (Audited)
		1	Total Income from Operation (including Other Income)	35.87	72.58
2	Net Profit / (Loss) for the period (Before Tax, exceptional and / or extra ordinary items)	6.51	29.05	(44.47)	792.99
3	Net Profit / (Loss) for the period Before Tax (after exceptional and / or extraordinary items)	6.51	29.05	(44.47)	792.99
4	Net Profit / (Loss) for the period after Tax (after exceptional and / or extra ordinary items)	(8.06)	24.91	(28.91)	525.30
5	Total Comprehensive income for the period [comprising profit / (loss) for the period(after tax) and other comprehensive income (after tax)]	(8.06)	24.91	(28.91)	525.30
6	Net Profit attributable to Non Controlling Interests	-	-	-	245.25
7	Net Profit attributable to Owners of the Company	-	-	-	280.05
8	Paid up Equity Share Capital (Face Value Rs. 10/- each)	144.44	144.44	144.44	141.90
9	Other Equity (Excluding Revaluation Reserve as per Balance Sheet)	26,538.58	26,600.46	26,546.64	(9,129.20)
10	Earning per share (Rs)				
	(i) Basic:	(0.56)	1.72	(2.00)	19.74
	(ii) Diluted:	(0.56)	1.72	(2.00)	19.74

1. The above results of the Company were approved by the Board of Directors at their respective meetings held on 19.12.2025.
2. The above is the extract of the detail format of Financial Result filed with the Stock Exchange under Regulation 33 and 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

Sd/-
(A.K.Bagchi)
Managing Director-EIL
Place: Visakhapatnam
Date: 19th December' 2025

पंजाब नैशनल बैंक Punjab National Bank
Centralized Procurement & Partnership Division, HO, 5, Sansad Marg, New Delhi -110001
(Email ID: cpdp.processing@pnb.bank.in, Phone: 011-23724598)

TENDER NOTICE 20.12.2025
Punjab National Bank invites online bids (both technical and commercial) through GeM Portal (Government e Marketplace) from eligible bidders for RFP for Procurement of 25000 Cloud Based (SaaS) User licenses for Mobile Device Management (MDM) Solution with Mobile Application Management (MAM). Interested bidders may visit website <https://gem.gov.in/> for details. BID NO: GEM/2025/B/7023814. Last date for online bid submission is 09.01.2026 at 17:00 Hrs. Pre-Bid Meeting is scheduled on 30.12.2025 12:00 Hrs. Chief Manager

IDBI BANK IDBI Bank Ltd, NPA Management Group - IDBI Tower, World Trade Complex, Cuffe Parade, Mumbai - 400 005
CIN: L65190MH2004G0148838

APPENDIX IV-A
[See Rule 9(1) and proviso to rule 8(6)]
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with rule 9(1) and proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to guarantor/mortgagor M/s. Oasis Fashion World Private Limited, A-704, Minaxi Apartment, Opp. Gokuldham School, Gokuldham, Goregaon (East), Mumbai- 400 063, that the below described immovable property mortgaged/charged to the Secured Creditor, IDBI Bank Limited, the possession of which has been taken by the Authorised Officer of IDBI Bank Limited, will be sold on "As is where is", "As is what is", and "Whatever there is" on **January 08, 2026** for recovery of Rs. 160,57,89,018.45 (One hundred and sixty crore fifty seven lakh eighty nine thousand and eighteen rupees and forty five paise only) as on December 01, 2025 together with future interests and costs due to the Secured Creditor.

This shall not be treated in anyway as a demand to the borrower (1) M/s. Mudra Denim Private Limited, 305, Wellington Business Park II, Marol Naka, Andheri E, Mumbai 400059; and the guarantors (2) Smt. Murali Agarwal, A-704, Minaxi Apartment, Opp. Gokuldham School, Gokuldham, Goregaon (East), Mumbai- 400 063, (3) Smt. Arman Murari Agarwal, A-704, Minaxi Apartment, Opp. Gokuldham School, Gokuldham, Goregaon (East), Mumbai- 400 063, (4) Smt. Ritadevi Murari Agarwal, A-704, Minaxi Apartment, Opp. Gokuldham School, Gokuldham, Goregaon (East), Mumbai- 400 063; in view of the moratorium applicable under the provision of Insolvency and Bankruptcy Code, 2016.

The reserve price, earnest money deposit, description of the immovable property, known encumbrances, are as under: (Amt. in Rs lakh)

Lot No.	Description of Property	Known Encumbrances	Reserve Price	EMD	Mortgagor
I	Shop No. B/1 on Ground floor + first floor, of the building "Actual Industrial Complex" situated at Vadvali, Taluka : Vada, District: Thane, Land Survey No.50/A, 50/B, 51, 52, 53, 54, 55 & 193, Grampanchayat, House No.385A, 385B, the said House No. 385A Ground + First floor. Admeasuring total area 3200 sq.ft. (297.39 sq. mtrs.) and House No.385B admeasuring area 1600sq.ft. (148.69 sq. mtrs.) total admeasuring area 4468.08 sq. mtrs. on a portion of the piece or parcel of the land.	Nil	96.00	10.00	Oasis Fashion World Pvt Ltd
II	Shop No. B/3, on Ground floor + first floor, of the building "Actual Industrial Complex" situated at Vadvali, Taluka : Vada, District: Thane, Land Survey No.50/A, 50/B, 51, 52, 53, 54, 55 & 193, Grampanchayat, House No.406A, 406B, the said House No.406A Ground + First floor. Admeasuring total area 3200 Sq.ft. (297.39 sq. mtrs.) and House No.406B admeasuring total area 800 sq.ft. (74.34 sq. mtrs.) total admeasuring area 371.73 sq. mtrs. on a portion of the piece or parcel of the land	Nil	86.40	9.00	Oasis Fashion World Pvt Ltd

For detailed terms and conditions of the sale, please refer to the link provided in IDBI Bank Limited's website i.e. www.idbi.bank.com and www.baanknet.net. For any clarification, the interested parties may contact: undersigned, Shri. Gautam Sarkar on (T) +91 22 66194370 (email: g_sarkar@idbi.co.in) and Shri. Joseph Daniel on (T) +91 22 66553129, 9029063432 (email: joseph.daniel@idbi.co.in) and for e-auction support, you may contact Mr. Sajid on (M) +91 7303394708 (email: support.baanknet@psbailance.com, Toll free number: 82912 20220. Sd/-
Date: December 20, 2025
Place: Mumbai
Authorised Officer (IDBI Bank Limited)

पंजाब नैशनल बैंक Punjab National Bank
SHARE DEPARTMENT, BOARD & CO-ORDINATION DIVISION
PLOT No. 4, DWARKA SECTOR-10, NEW DELHI-110075
Email Id: hosdd@pnb.bank.in

PUBLIC NOTICE
Notice is hereby given that Share Certificates of the Bank mentioned below have been reported lost/misplaced/stolen and the registered holders thereof have requested for issue of duplicate share certificates:

Sr. No.	Name of Shareholder(s)	Folio No.	Share Certificate No.	Distinctive No. of Shares	No. of Shares
1	Devchand Bhai J Patel	1024220	11310	6737732505-6737732619	115
2	Pritpal Singh Bhatia (Deceased) Tejinder Kaur Bhatia (JT. Holder-1)	1187846	23100	6739144360-6739144474	115
3	A K Palaniandy	0023693	1497	1169501-1170500	1000

In case any person has any claim in respect of the said shares/any objection(s) for the issuance of duplicate certificates in favour of the above stated shareholders, he/she/they should lodge their claim or objection within 15 days of the date of publication of this Notice. If within 15 days from the date hereof no claim is received by the Bank in respect of the said certificates, duplicate share certificates/letters of confirmation will be issued. The public is hereby cautioned against dealing in any way with the above mentioned certificate.

For Punjab National Bank
(Bikramjit Shom)
Company Secretary
Date: 20.12.2025
Place: New Delhi